

(b) and (c) The cases are pending adjudication. Adjudication proceedings have not progressed on account of injunctions issued by the Calcutta High Court on writ petitions filed by (i) M/s. Hindustan Motors Ltd. (ii) Shri B. P. Khaitan one of the Directors of M/s. Hindustan Motors Ltd. and (iii) M/s. United Commercial Bank Ltd., restraining the Enforcement Directorate from proceeding further. Necessary action is being taken to move the court to get these orders of injunction vacated.

Handing over of canteen in HAL, Bangalore to private contractors

619. SHRI KALYAN ROY: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the discontent prevailing among the workers and employees of the Hindustan Aeronautics Limited, Bangalore, following the decision of the management to hand over the canteens hitherto run by the company, to private contractors;

(b) what are the reasons for handing over the canteens to private contractors;

(c) whether it is a fact that Labour Commissioner has requested the management to defer implementation of the decision in this regard;

(d) if so, what is the management's reaction thereto;

(e) whether Government's attention has been drawn to the fact that the Hindustan Aeronautics Employees Association has decided to boycott the canteens; and

(f) whether Government propose to review the decision?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI V. N. GADGIL): (a) Yes, Sir.

(b) With a view to keep employment of unskilled labour to the barest minimum and as a measure of economy, Hindustan Aeronautics Ltd. Management had decided to sub-contract seven canteens in Bangalore Complex to private contractors.

(c) Yes, Sir.

(d) The Labour Commissioner's request was received too late as by then the contracts had already been entered into.

(e) Yes, Sir.

(f) As a result of joint discussions held by the Karnataka Labour Minister, a Tripartite settlement was signed on 14-4-1976. Accordingly, contracts have been terminated and the canteens are being run departmentally with effect from 17-4-1976.

Violence, cruelty and sex in Indian films

620. SHRI LAKSHMANA MAHAPATRO:
SHRI S. KUMARAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what concrete measures have been taken by Government to curb the display of violence, cruelty and sex in Indian Films;

(b) what is the number of films produced with financial assistance from the Film Finance Corporation during the last three years; and

(c) what is the quantum of assistance given for these films?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Instructions have been issued to the film industry through the Chairman, Board of Film Censor, that undesirable features in the films such as excess of violence, vulgarity or sex, should be eliminated.